Policy Circular No. 38 (RE- 08) 2004-09  

To

All Regional Authorities  
All Commissioners of Customs  
All Development Commissioners

Subject: Relaxation of ban for export of non-basmati rice by two 100% EOU units – regarding monitoring of export quantity.


2. In partial relaxation of ban on export of non-basmati rice imposed vide Notification No.38 dated 15th October, 2007 and above subsequent Notifications, it has been decided by competent authority that the following two 100% EOU units shall be permitted to export non-basmati rice as per quantity and terms and conditions as under:

<table>
<thead>
<tr>
<th>Name of 100% EOU</th>
<th>Quantity of Non-basmati rice</th>
<th>Minimum Export Price</th>
</tr>
</thead>
<tbody>
<tr>
<td>M/s Venkatachalapathi Modern Rice Mill, Abhishagapakkm, Pondicherry</td>
<td>12,500 tonnes</td>
<td>US $ 1000/ tonne</td>
</tr>
<tr>
<td>M/s Bharath Exporters, R.R District, Hyderabad, Andhra Pradesh</td>
<td>12,500 tonnes</td>
<td>US $ 1000/tonne</td>
</tr>
</tbody>
</table>
3. The export of non-basmati rice by the above 100% EOUs shall be during Kharif Marketing Season 2008-09. The quantity of non-basmati rice exported by the aforesaid 100% EOU firms shall be monitored by Development Commissioner Vishakhapatnam Special Economic Zone, Vishakapatnam and Jurisdictional Customs Commissioner (for M/s Bharath Exporters, Hyderabad); and by Development Commissioner, Madras Special Economic Zone, Tambaram, Chennai and Jurisdictional Customs Commissioner (for M/s Venkatachalapathi Modern Rice Mill, Pondicherry), to ensure that quantities to be exported by individual firms are not exceeded as mentioned in Para 2 above. In this regard, a weekly report should be sent by Development Commissioner(s) and Jurisdictional Customs Commissioner(s) to the Office of DGFT regarding value & quantity of non-basmati rice exported by each individual firm to enable this office to report to Cabinet Secretariat on a weekly basis.

4. This issues with the approval of Director General of Foreign Trade.

(Anil Aggarwal)
Joint Director General of Foreign Trade
Fax 23062240

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Copy to (1) Development Commissioner(s), Vishakhapatnam Special Economic Zone, Vishakapatnam;

(2) Development Commissioner(s), Madras Special Economic Zone, Tambaram, Chennai

(3) Commissioner, Customs, Hyderabad

(4) Commissioner, Customs, Pondicherry / Chennai